

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5558]

MONDAY, JULY 26, 2021

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held
on the 26th July, 2021**

11-00 a.m.

1. Reference by the Chair

The Chairman made a reference on the 22nd Anniversary of the Kargil Vijay Diwas.

11-02 a.m.

2. Felicitations by the Chair

The Chairman, on behalf of the whole House and his own behalf, congratulated Ms. Mirabai Chanu for winning Silver Medal in Women's 49-kg category Weightlifting Event in Olympic Games being held in Tokyo, Japan.

11-03 a.m.

3. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) G.S.R. 195 (E), dated the 17th March, 2021, publishing the Mineral (Auction) Amendment Rules, 2021.
- (ii) G.S.R. 209 (E), dated the 24th March, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2021.

- (iii) G.S.R. 254 (E), dated the 8th April, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2021.
- (iv) G.S.R. 397 (E), dated the 10th June, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Third Amendment) Rules, 2021.
- (v) G.S.R. 399 (E), dated the 11th June, 2021, reserving the area to the extent of 1144.06.18 hectares for Beach Sand Minerals (BSM) in district Kanyakumari, Tamil Nadu for undertaking prospecting or mining operations through M/s IREL (India) Limited, lying within the boundary as specified in the table therein.
- (vi) G.S.R. 421 (E), dated the 18th June, 2021, publishing the Minerals (Evidence of Mineral Contents) Amendment Rules, 2021.
- (vii) G.S.R. 422 (E), dated the 18th June, 2021, publishing the Minerals (Auction) Second Amendment Rules, 2021.
- (viii) G.S.R. 425 (E), dated the 22nd June, 2021, notifying the Hutti Gold Mines Company Limited, Karnataka for the purposes of the second proviso to sub-section (1) of Section 4 of the said Act.
- (ix) G.S.R. 437 (E), dated the 25th June, 2021, publishing the Mines and Minerals (Contribution to District Mineral Foundation) Amendment Rules, 2021.
- (x) G.S.R. 438 (E), dated the 25th June, 2021, rescinding Notification Number G.S.R. 516 (E), dated the 29th June, 2015 relating to the Mineral (Non-Exclusive Reconnaissance Permits) Rules, 2015.

2. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-eighth Annual Report and Accounts of the Mineral Exploration Corporation Limited (MECL), Nagpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

3.(1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:—

(a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forests and Climate Change, under Section 26 of the Environment (Protection) Act, 1986,:—

(i) G.S.R. 228 (E), dated the 31st March, 2021, publishing the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings Rules, 2021.

(ii) G.S.R. 243 (E), dated the 1st April, 2021, publishing the Environment (Protection) Amendment Rules, 2021.

(iii) G.S.R. 350 (E), dated the 28th May, 2021, amending Notification Number G.S.R. 45 (E), dated the 19th January, 2018, to substitute/add certain entries in the original Notification.

5.(1) A copy each (in English and Hindi) of the following papers, under Section 21 of the Brahmaputra Board Act, 1980:—

(a) Annual Report and Accounts of the Brahmaputra Board, Guwahati, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

6. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2019-20.

- (b) Review by Government on the working of the above Mission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[∇]7. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 38/2021-Customs, dated the 26th July, 2021, under Section 159 of the Customs Act, 1962, along with an Explanatory Memorandum thereon, seeking to amend —

- (1) Notification No. 50/2017-Customs dated 30th June, 2017, to reduce the basic customs duty :-
 - (i) From 10% to Nil on Lentils (Masur) [HS 0713 40 00] originated in or exported from countries other than USA; and
 - (ii) From 30% to 20% on Lentils (Masur) [HS 0713 40 00] originating in or exported from USA.
- (2) Notification No. 11/2021-Customs, dated the 1st February, 2021, to reduce the Agriculture Infrastructure Development Cess on Lentils (Masur) [HS 0713 40 00] from present rate of 20% to 10%.

11-04 a.m.

4. Messages from Lok Sabha — Reported

Secretary-General reported to the House three messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 23rd July, 2021, adopted the following motions:—

- (i) That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two Members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri Bhupender Yadav and Shri Rajeev Chandrasekhar appointed as Ministers and do communicate to this House the name of the members so nominated by Rajya Sabha;

[∇] At 12-01 p.m.

- (ii) That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two Members from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the un-expired portion of the term of the Committee *vice* Shri K.K. Ragesh retired from Rajya Sabha and Shri B.L. Verma appointed as Minister and do communicate to this House the name of the members so nominated by Rajya Sabha; and
- (iii) That this House do extend upto the first week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019.

11-05 a.m.

5. Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

Shri T. G. Venkatesh presented the Two Hundred Ninety Fourth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Development and Conservation of Museums and Archaeological Sites – Challenges and Opportunities'.

11-06 a.m.

6. Observation by the Chair

The Chairman made some observations regarding the continued disruption of proceedings due to which Members are being denied the opportunity to raise Matters raised with Permission (Zero Hour submissions) and Special Mentions on wide ranging issues, as permitted by him during the previous four sittings of the House.

♦ 11-08 a.m.

The House adjourned and re-assembled at 12-00 Noon.

♦ From 11-07 a.m. to 11-08 a.m., some points were raised.

[%]12-02 p.m.

7. Starred Questions

Starred Question No. 61 to 65 were orally answered. Answers to remaining Starred Question Nos. (66 to 72, 74 and 75) were laid on the Table.

8. Unstarred Questions

Answers to Unstarred Question Nos. 641, 643 to 699, 701 to 713 and 715 to 800 were laid on the Table.

^Φ12-11 p.m.

The House adjourned and re-assembled at 2-00 p.m.

2-00 p.m.

9. Government Bill — Withdrawn

[&]The Indecent Representation of Women (Prohibition) Amendment Bill, 2012, was withdrawn by Shrimati Smriti Zubin Irani, Minister of Women and Child Development.

^Ɔ2-02 p.m.

10. Government Bill — Under consideration

The Marine Aids to Navigation Bill, 2021, as passed by Lok Sabha

Further consideration of the motion moved by Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of AYUSH, on the 19th July, 2021 continued.

The following Members took part in the discussion:—

2-02 p.m. Shri Jugalsingh Lokhandwala,
(Speech unfinished)

[%] From 12-00 Noon to 12-01 p.m., announcement regarding Supplementary List of Business; and

From 12-01 p.m. to 12-02 p.m., see item at Sl. No. 3 (7).

^Φ From 12-10 p.m. to 12-11 p.m., some points were raised.

[&] The Bill was introduced on the 13th December, 2012.

^Ɔ From 2-01 p.m. to 2-02 p.m., some points were raised.

^o2-04 p.m.

The House adjourned and re-assembled at 3-00 p.m.

^λ3-04 p.m.

The House adjourned and re-assembled at 4-00 p.m.

^s4-09 p.m.

The House adjourned and re-assembled at 5-00 p.m.

The discussion was not concluded.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. *Shrimati Shanta Chhetri*
2. *Shri Md. Nadimul Haque*
3. *Ms. Arpita Ghosh*
4. *Shri Abir Ranjan Biswas*
5. *Shrimati Mausam Noor*
6. *Shri Ripun Bora*
7. *Shri G.C. Chandrashekhar*
8. *Shri Naranbhai J. Rathwa*
9. *Shrimati Phulo Devi Netam*
10. *Dr. L. Hanumanthaiah*
11. *Shri Neeraj Dangi*
12. *Shri Shaktisinh Gohil*
13. *Shri Shamsher Singh Dullo*

^oFrom 2-03 p.m. to 2-04 p.m., some points were raised.

^λFrom 3-00 p.m. to 3-03 p.m., Shri Jugalsinh Lokhandwala resumed his speech, From 3-03 p.m. to 3-04 p.m., some points were raised;

^sFrom 4-00 p.m. to 4-04 p.m., Shri Jugalsinh Lokhandwala resumed his speech; and

From 4-04 p.m. to 4-09 p.m., some points were raised.

14. *Shri Partap Singh Bajwa*
15. *Shri Akhilesh Prasad Singh*
16. *Dr. Ameer Yajnik*
17. *Shri Rajmani Patel*
18. *Shri Kumar Ketkar*
19. *Shri Pradeep Tamta*
20. *Shrimati Chhaya Verma*
21. *Shri Deepender Singh Hooda*
22. *Shri Syed Nasir Hussain*
23. *Shri Binoy Viswam*
24. *Shri Vishambhar Prasad Nishad*
25. *Shri Sushil Kumar Gupta*
26. *Shri R.S. Bharathi*
27. *Shri T.K.S. Elangovan*
28. *Shri M. Shanmugham*
29. *Shri Anthiyur P. Selvarasu*

φ5-08 p.m.

The House adjourned till 11-00 a.m. on Tuesday, the 27th July, 2021.

DESH DEEPAK VERMA,
Secretary-General

φ From 5-00 p.m. to 5-08 p.m., some points were raised.